

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 314
IA-36/2024
IN
IB-34(ND)/2022

IN THE MATTER OF:

M/s. Intec Capital Ltd.

.... Petitioner/Applicant

Vs.

M/s.Vijay Kumar Singh

.... Respondent

Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 19.03.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI

HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Petitioner : Mr. Dhruv Parwal, Adv.

For the RP : Ms. Shivani Jaiswal, Adv.

ORDER

IA-36/2024

We have heard the submissions made by the Ld. Counsel appearing for the Applicant as well as the Ld. Counsel appearing for the Personal Guarantor.

Pleadings are complete.

Parties are directed to file list of dates, events and issue-based chart with relevant submissions with a copy in advance to the other side within one week.

List the matter for further arguments **on 09.04.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)